## NATIONAL COMPANY LAW TRIBUNAL DIVISIONAL BENCH CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 16/06/2017 AT 02.30 PM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL SHRI. S. VIJAYARAGHVAN, TECHNICAL MEMBER

APPLICATION NUMBER

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**PETITION NUMBER** 

: TCP/214/ (IB)/2017

NAME OF THE PETITIONER(S)

: TAMIL NADU MINERALS LTD

NAME OF THE RESPONDENT(S)

: EAST COAST CONSTRUCTION & INDUS LTD

**UNDER SECTION** 

: 433(e) (f)

S.No. NAME (IN CAPITAL)

DESIGNATION

**SIGNATURE** 

REPRESENTATION BY WHOM

1. P.J. RISHIKESH P.J. SPI GANESH

For Respondent Pellingant

## ORDER

Representative counsel on behalf of the counsel for petitioner present. By order dated 6.6.2017 this Bench has ordered the petitioner to file an affidavit and bank certificate required u/s 9 (3)(b)(c) of I&B Code, 2016 within seven days. Counsel for respondent stated that the condition of payment as per the contract is back to back payment. The Corporate Debtor has to receive payment from the State Government of Tamilnadu and the same in turn to be paid to the Operational Creditor. The Operational Creditor (Tamilnadu Minerals Ltd) is a Government undertaking. The Registry is directed to issue notice to the Secretary, PWD, Government of Tamilnadu to the appear in person or through counsel during the next date of hearing. Matter is posted for arguments. Put up on 06.07.2017 at 02.30 P.M.

(CH. MOHD. SHARIEF TARIQ) (MEMBER (JUDICIAL)